

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOVENPICK HOTELS AND RESORTS MANAGEMENT (INDIA) PRIVATE LIMITED

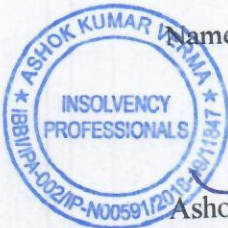
RELEVANT PARTICULARS		
1	Name of corporate debtor	Movenpick Hotels and Resorts Management (India) Private Limited
2	Date of incorporation of corporate debtor	27/12/2011
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL2011FTC229356
5	Address of the registered office and principal office (if any) of corporate debtor	4th floor, Kaveri Tower, 211 Pocket-6, Sector-D, Vasant Kunj New Delhi 110070
6	Insolvency commencement date in respect of corporate debtor	01.08.2023
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Ashok Kumar Verma IBBI/IPA-002/IP-N00591/2018-19/11847 13-B, 2nd Floor, Above Central Bank of India, Netaji Subash Marg, Daryaganj, New Delhi-110002 ashokvermafc@yahoo.com
8	Last date for submission of claims	30.08.2023

Notice is hereby given that the M/s Movenpick Hotels and Resorts Management (India) Private Limited has commenced voluntary liquidation on 01.08.2023

The stakeholders of M/s Movenpick Hotels and Resorts Management (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 30.08.2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of the Liquidator:

Ashok Kumar Verma
Date: 04.08.2023
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MOVENPICK HOTELS AND RESORTS MANAGEMENT (INDIA) PRIVATE LIMITED	
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Name and Signature of the Liquidator:

Ashok Kumar Verma
Date: 04.08.2023
Place: New Delhi

Notice of loss of share certificates SHREE CEMENT LIMITED Bangur Nagar, Beawar, Ajmer District, Rajasthan 305901				
NOTICE is hereby given that the following share certificates issued by the Company in the name(s) of Geeta Kaura registered holder have been lost / misplaced. The shareholder has / have applied to the Company for issue of Duplicate Share Certificate:				
Folio No.	Kind of securities & face value	Certificate no(s)	Distinctive Number (s)	Total No. of Shares
SC/L018803	Equity Shares & Face value of Rs. 10/-	13961	1876181 - 1876230	85
		228996	30075714 - 30075733	
		228997	30075734 - 30075743	
		228998	30075744 - 30075748	
The public are hereby warned against purchasing or dealing in any way with the above Share Certificates. Any person(s) who has / have any claim(s) in respect of the said Share Certificates should lodge such claim(s) with the Company at its registered office at the address given above within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate Share Certificates.				
				Date: 05-08-2023

यूको बैंक  **UCO BANK** Branch: Gudgharji (2607) Ph: 01594-264364
E-mail: gudgor@ucobank.co.in
(आपका सावधानी का उपकरण)

APPENDIX IV (Refer Rule 8(i)) POSSESSION NOTICE (for Immoveable Property)

Whereas, the undersigned being the authorized officer of the **UCO BANK (name of the institution)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rule, 2002 issued **demand notice dated 08/05/2023** calling upon the **borrower M/S Sagar Book Depot and Mobile Point Prop. Mr. Dalip Kumar S/o Sagar Mal and Guarantor Mrs. Saroj Devi W/o Bajrang Lal** to repay the amount mentioned in the notice being Rs. **10,83,948.31** (in words **Ten Lac Eighty Three Thousand Nine Hundred Forty Eight & Paise Thirity One Only**) as on **09/04/2023** (inclusive of interest up to 31.03.2023) within 60 days from the date receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public that the undersigned has taken possession of the property described herein **herein below in exercise of power conferred on him under sub-section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule, 2002** on this **02nd day of August of the year 2023**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **UCO BANK (name of the institution)** for an amount of Rs. **10,83,948.31** (in words **Ten Lac Eighty Three Thousand Nine Hundred Forty Eight & Paise Thirity One Only**) as on **09/04/2023** (inclusive of interest up to 31.03.2023) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All part and parcel of patta no. 11 Dated 03/07/2017 in the name of Mrs. Saroj Devi W/o Bajrang Lal Situated at Jakhari ki Dhani VPO Todt Dist Jhunjhunu (Rajasthan) measuring 2117 sq. feet vide sale deed no. 20170133/003084 Dt. 11.10.2017 regd at S R Gudha Gori. Bounded: On the North by: Fool chand, Shyopool, On the South by: Aam Rasta, On the East by: Mangal Chaud, On the West by: Bajrang Lal.

Date: **02.08.2023** Place: **Gudha Gori** Authorised Officer, UCO Bank

**JAGSONPAL PHARMACEUTICALS LIMITED**
CIN: L74899DL1978PLC009181
Registered Office: T-210 J, Shahpur Jat, New Delhi - 110 049,
Ph.: +91 124 4066710
Website: www.jagsonpal.com, E-mail: cs@jagsonpal.com

NOTICE TO THE MEMBERS OF FORTY-FOURTH ANNUAL GENERAL MEETING OF THE COMPANY

NOTICE is hereby given that the 44th Annual General Meeting ('AGM') of the Members of Jagsonpal Pharmaceuticals Limited (the 'Company') will be held on **Thursday, August 31, 2023, at 03:30 p.m. (IST)** through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM') to transact the businesses that set out in the Notice of AGM.

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 and rules made thereunder ('Act'); Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 2/2022 dated May 5, 2022 and Circular No. 10/2022 dated December 28, 2022 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ('SEBI') vide its circular No. SEBI/HO/CFD/CMD2/CIR/1/2022 dated May 13, 2022 and Circular No. SEBI/HO/CFD/POB-2/PIR/2023 dated January 05, 2023 (collectively referred to as "SEBI Circulars").

In Compliance with the aforesaid Circulars, the Notice of 44th Annual General Meeting along with Annual Report for the financial year 2022-23 will be sent only through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants (DPs). The aforesaid documents will also be available on the website of Company www.jagsonpal.com, and the website of Stock Exchanges i.e., BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. Further, Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining and manner of participation in the AGM have been provided in the Notice of the AGM.

Members, who are holding shares in physical/ electronic form and their e-mail addresses are not registered with the Company are requested to register their e-mail addresses at the earliest by sending duly signed Form ISR-1 mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz. Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Government document in support of the address proof of the Members as registered with the Company by e-mail to cs@jagsonpal.com or admin@mcsgregistrars.com. Member holding shares in demat form can update their e-mail addresses with their Depository Participants.

The Company is providing remote e-voting facility to all its members as cast their votes on the resolutions set out in the Notice of the AGM. Additionally, the Company is also providing the facility of voting through e-voting system during the AGM. The detailed procedure for casting votes through remote e-voting/ e-voting has been provided in the Notice of AGM.

For Jagsonpal Pharmaceuticals Limited
Sd/-
Abhishek Joshi
Company Secretary

Dated: August 04, 2023
Place: Gurugram

Ministry of Culture
Government of India

Step into the World of Books, Ideas, & Cultural Heritage

FESTIVAL OF LIBRARIES 2023

Special Launches

Literary **Quiz**

Masterclass on Language Learning Tool (Anuvadini)

Release of **Cursive Writing Books** in 22 vernacular languages

Introduction of a **Special Ranking Framework** for libraries across India

Exhibitions of various Manuscripts, Calligraphy, Cartography & Indigenous Fonts

Panel Discussion by scholars & academicians on global best practices in libraries

Inauguration by

Smt. Droupadi Murmu, President of India

5th August, 2023

Valedictory Address by

Shri Jagdeep Dhankhar, Vice President of India

6th August, 2023

Pragati Maidan, New Delhi

CBC 09101/13/0010/2324

fol2023.com

ENTRY IS FREE FOR ALL

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to Register

CERTIFIED TRUE COPY OF RESOLUTION OF THE MEETING OF THE BOARD OF DIRECTORS OF MOVENPICK HOTELS AND RESORTS MANAGEMENT (INDIA) PRIVATE LIMITED HELD ON MONDAY, 17TH JULY, 2023 FROM 11:30 AM TO 01:00 PM AT CORPORATE OFFICE AT PLOT 86-P, SECTOR 44, GURUGRAM-122003 (HARYANA).

TO APPOINT COMPANY LIQUIDATOR FOR VOLUNTARY LIQUIDATION OF THE COMPANY UNDER THE INSOLVENCY AND BANKRUPTCY CODE 2016

Chairman informed the Board that it is necessary to appoint company liquidator as per Insolvency and Bankruptcy Code, 2016 to carry out the affairs of the winding up and the appointment shall be as per the terms and conditions which will be approved by the Members of the Company. The liquidator shall comply the eligibility criteria specified by the Insolvency and Bankruptcy Board of India. After discussion, the following resolution was passed unanimously:

“RESOLVED THAT as per 3 (c) (i) of Chapter II of Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017, consent of board be and is hereby accorded to appoint **Mr. Ashok Kumar Verma having IP Registration No. : IBBI/IPA-002/IP-N00591/2018-19/11847**, as Company Liquidator to conduct the affairs of voluntary winding up of the Company on consolidated fees of Rs. 4,00,000/- plus GST and out of pocket expenses, if any.

RESOLVED FURTHER THAT consent of the Board be and is hereby given to Mr. Ashok Kumar Verma, Voluntary Liquidator to open and operate a new account in the name of the company as under the name and style of **‘Movenpick Hotels And Resorts Management (India) Private Limited in Voluntary Liquidation’** and bank account no 000705038569 maintained with **ICICI Bank Limited, 9A, Phelps Building, Inner Circle Connaught Place, New Delhi 110001 Branch** be converted into a new bank account under the name and style of **‘Movenpick Hotels And Resorts Management (India) Private Limited in Voluntary Liquidation’** and Mr Ashok Kumar Verma, Voluntary Liquidator be and is hereby solely authorized to operate the said bank account and all the funds from the existing bank account of the Company, if any, be transferred to this account and to change the signatory in the existing operating account of the company till the final closure of the company under IBBI voluntary liquidation guidelines and other applicable law and rules.

RESOLVED FURTHER THAT the Liquidator shall carry all the power and functions of the liquidator as per Chapter IV of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017.



Movenpick Hotels and Resorts Management (India) Pvt. Ltd.
Registered Office | 4th FLOOR, KAVERI TOWER, 211, POCKET - 6, SECTOR - D, VASANT KUNJ,
NEW DELHI – 110 070 | INDIA | Phone No. - 011-26136830
CIN: U55101DL2011FTC229356

movenpick.com

MÖVENPICK is a registered trademark of Mövenpick Holding AG.

RESOLVED FURTHER THAT Mr. Rajat Roy and Mr. Puneet Dhawan, Directors of the company be and are hereby authorized to do all such acts, deeds, things and matters to give effect to above resolutions."

//CERTIFIED TRUE COPY//

**MOVENPICK HOTELS AND RESORTS
MANAGEMENT (INDIA) PRIVATE LIMITED**



Rajat

RAJAT ROY

Director

DIN 03232378

**Add:1403 Atlantis Raheja Acropolis 1
Deonar Pada Road Deonar Village,
Mumbai, Maharashtra, India - 400088**

ASHOK KUMAR VERMA

(INSOLVENCY PROFESSIONAL)

Registration No.:- IBBI/IPA-002/IP-N00591/2018 - 19/11847

Address: 13B, 2nd Floor, Above Central Bank of India,

Netaji Subhash Marg, Daryaganj, New Delhi-110002

Email: fcsvermaashok@gmail.com

ashokvermafcs@yahoo.com

MOBILE NO. 9811127616

CONSENT TO ACT AS VOLUNTARY LIQUIDATOR

(IBBI Voluntary Liquidation Process Regulations, 2017)

Date: 17.07.2023

From

ASHOK KUMAR VERMA

IBBI/IPA-002/IP-N00591/2018-19/11847

**13-B, 2ND FLOOR,
ABOVE CENTRAL BANK OF INDIA,
NETAJI SUBHASH MARG,
DARYAGANJ,
NEW DELHI-110002.**

To

The Board of Directors

**MOVENPICK HOTELS AND RESORTSMANAGEMENT
(INDIA) PRIVATE LIMITED**

**REGISTERED OFFICE: 4TH FLOOR, KAVERI TOWER-1,
211, D-6, VASANT KUNJ, NEW DELHI-110070**

**CORPORATE OFFICE: PLOT NO. 86-P, SECTOR – 44,
GURUGRAM – 122003, HARYANA, INDIA**

Subject: Written Consent to act as Voluntary Liquidator

I, ASHOK KUMAR VERMA, an insolvency professional enrolled with ICSI INSOLVENCY PROFESSIONALS AGENCY and registered with the Board, note that you have proposed to appoint me as the Voluntary Liquidator in the Voluntary liquidation of MOVENPICK HOTELS AND RESORTS MANAGEMENT (INDIA) PRIVATE LIMITED (CIN: U55101DL2011FTC229356)

- 1. In accordance with IBBI Voluntary Liquidation Process Regulations, 2017, I hereby give my consent to the proposed appointment.**



ASHOK KUMAR VERMA

(INSOLVENCY PROFESSIONAL)

Registration No.:- IBBI/IPA-002/IP-N00591/2018 - 19/11847

Address: 13B, 2nd Floor, Above Central Bank of India,
Netaji Subhash Marg, Daryaganj, New Delhi-110002

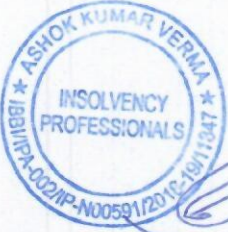
Email: fcsvermaashok@gmail.com

ashokvermafcs@yahoo.com

MOBILE NO. 9811127616

2. I declare and affirm as under: -

- a. I am registered with the Board as an insolvency professional and possess required qualification to be appointed as Liquidator.
- b. I am not subject to any disciplinary proceedings initiated by the Board or the Insolvency Professional Agency.
- c. I do not suffer from any disability to act as a **Voluntary Liquidator**.
- d. The proposed appointment is as per the terms provided in the IBBI (Voluntary Liquidation Process) Regulations, 2017 duly amended up to September, 2022.



Ashok Kumar Verma

Voluntary Liquidator

Address: 13-B, 2nd Floor, Above Central Bank of India,

Netaji Subhash Marg, Daryaganj New Delhi-110002

Email Address: ashokvermafcs@yahoo.com

Contact No. 9811127616

Registration No.:- IBBI/IPA-002/IP-N00591/2018 - 19/11847

Place: NEW DELHI

ICSI INSTITUTE OF INSOLVENCY PROFESSIONALS

A wholly owned subsidiary of ICSI and registered with IBBI
(Formerly known as ICSI Insolvency Professionals Agency)
ICSI House, 3rd Floor, 22, Institutional Area, 1st Mile Road, New Delhi-110 003
Tel: +91-11-23821091 Website: www.icsiip.com

Member Identity Card



Name : Ashok Kumar Verma
ICSI IP Enrolment No. : IP/N00591
IBBI Registration No. : IBBI/PA-002/IP-N00591/2018-19/11847
Date of Birth : 04-05-1984

CBO, ICSI IP

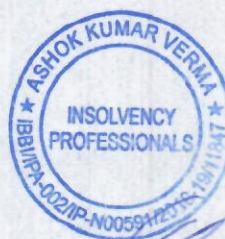
INSTRUCTIONS:

1. This Member Identity Card (ID Card) is issued only for identification purpose and does not authorize the cardholder to represent ICSI Institute of Insolvency Professionals (ICSI IP).
2. Under the IBC, 2016 / IBBI regulations/bys laws of ICSI IP, continuance of membership is subject to compliance with certain requirements by the member concerned.
3. Loss of ID Card must be reported immediately in writing to ICSI IP and Police.
4. Duplicate ID Card shall be issued on payment of requisite fees.
5. Member will be responsible for any misuse of ID Card.
6. This ID Card must be surrendered on cessation of membership (temporary or permanent).
7. If found, please return this card to the member address.
8. This card is not transferable.

Plot No. 301, Sector 3, Roshni Garden,
Ghaziabad, Uttar Pradesh- 201008

Address of Member

Member's Signature



CERTIFIED TRUE COPY OF RESOLUTIONS PASSED THE ELEVENTH ANNUAL GENERAL MEETING OF THE MEMBERS OF MOVENPICK HOTELS AND RESORTS MANAGEMENT (INDIA) PRIVATE LIMITED FOR THE FINANCIAL YEAR 2022-2023 HELD ON TUESDAY, 1ST AUGUST , 2023 FROM 11.30 A.M. TO 12.30 P.M AT REGISTERED OFFICE AT 4TH FLOOR, KAVERI TOWER, 211, D-6, VASANT KUNJ, NEW DELHI-110070

ORDINARY BUSINESS :

1. ITEM NO 1

ADOPTION OF THE AUDITED FINANCIAL STATEMENTS ALONG WITH AUDITOR'S REPORT AND DIRECTORS REPORT FOR THE PERIOD ENDING ON 31ST MARCH, 2023

“RESOLVED THAT the Audited Balance Sheet & Profit & Profit and Loss Account for the period ended 31st March, 2023 along with the Auditor's Reports and Directors Report as circulated to the shareholders and laid before the meeting, be received, considered and adopted.”

Chairman put the resolution to vote and declared as carried unanimously as Ordinary Resolution.

ITEM NO 2

WINDING UP THE AFFAIRS OF THE COMPANY AS THE MEMEBRS VOLUNTARY WINDING UP

“RESOLVED THAT pursuant to section 59 of Insolvency and Bankruptcy Code 2016 and as per regulation 3(c)(i) of Chapter II of Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017, as duly amended from time to time and Article no. 112 of the Articles of Association of the Company, consent of the members of the company be and are hereby accorded to winding up the affairs of the company as the Members Voluntary winding up w.e.f. 01.08.2023 .”

Chairman put the resolution to vote and declared as carried unanimously as Special Resolution.



ITEM NO 3

APPROVAL FOR APPOINTMENT OF COMPANY LIQUIDATOR UNDER THE INSOLVENCY AND BANKRUPTCY CODE 2016

“RESOLVED THAT pursuant to Section 59 of Insolvency and Bankruptcy Code 2016 read with applicable rules of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as duly amended from time to time, as may be applicable, **Mr. Ashok Kumar Verma, S/o Late Ram Chander Verma, having IP Registration No. : IBBI/IPA-002/IP-N00591/2018-19/11847,** having office at **13B, 2nd Floor, Above Central Bank of India, Netaji Subhash Marg, Darya Ganj, New Delhi-110002,** be and is hereby appointed as ‘the Liquidator of the Company’ for the purpose of the members’ voluntary winding up of the affairs of the Company with immediate effect for the purpose of completing the winding up the affairs and distributing the assets of the Company with such powers to be exercised by him as specified under Section 59(3)(c)(1) of Insolvency and Bankruptcy Code 2016 and the Rules made there under and other applicable statutes for the purpose of such winding up

AND THAT Mr. Ashok Kumar Verma, Voluntary Liquidator, be paid a remuneration of **Rs. 4,00,000/- (Indian Rupees Four lacs only) + GST and other cost incurred and out of pocket expenses incurred on behalf of the company including filing fees / compounding fees and other additional fees, if any, publication cost in newspaper and in Gazette, etc., to be incurred for this purpose.**

RESOLVED FURTHER THAT consent of the members be and are hereby given to **Mr. Ashok Kumar Verma, Voluntary Liquidator** to open and operate a new account in the name of the company as under the name and style of **‘Movenpick Hotels And Resorts Management (India) Private Limited in Voluntary Liquidation’** and bank account no 000705038569 maintained with **ICICI Bank Limited, 9A, Phelps Building, Inner Circle Connaught Place, New Delhi 110001 Branch** be converted into a new bank account under the name and style of **‘Movenpick Hotels And Resorts Management (India) Private Limited in Voluntary Liquidation’** and

Mr Ashok Kumar Verma, Voluntary Liquidator be and is hereby solely authorized to operate the said bank account and all the funds from the existing bank account of the Company, if any, be transferred to this account and to change the signatory in the existing operating account of the company till the final closure of the company under IBBI voluntary liquidation guidelines and other applicable law and rules”

Chairman put the resolution to vote and declared as carried unanimously as Special Resolution.

ITEM NO 4

POWERS OF THE BOARD OF DIRECTORS

“RESOLVED THAT pursuant to the provisions of Section 34(2) of the Insolvency and Bankruptcy Code, 2016, as may be applicable, and upon the passing of this Special Resolution, all powers of the

Movenpick Hotels and Resorts Management (India) Pvt. Ltd.

Registered Office | 4th FLOOR, KAVERI TOWER, 211, POCKET - 6, SECTOR - D, VASANT KUNJ,
NEW DELHI – 110 070 | INDIA | Phone No. - 011-26136830

CIN: U55101DL2011FTC229356

movenpick.com

MÖVENPICK is a registered trademark of Mövenpick Holding AG.



Board of Directors, Key Managerial Personnel and the members of the Company as the case may be, shall cease to have effect and shall be vested in the liquidator for the purpose of carrying out his duties and functions as a liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto as may be applicable to effectively wind up the affairs of the Company under the Insolvency and Bankruptcy Code, 2016 and Regulations made there under from time to time.

RESOLVED FURTHER THAT notwithstanding the appointment of liquidator the Board of Directors of the Company be and are hereby authorized to exercise all the power in consideration with the liquidator of the Company like filing of statement of affairs with the liquidator, filing of return with the Registrar of Companies, filing up vacancy in the office of liquidator and such other matters incidental to the liquidation of the Company”

Chairman put the resolution to vote and declared as carried unanimously as Special Resolution.

**CERTIFIED GTRU COPY
MOVENPICK HOTELS AND RESORTS
MANAGEMENT (INDIA) PRIVATE LIMITED**



**RAJAT ROY
(Director)**

DIN: 03232378

**Add: 1403 ATLANTIS RAHEJA ACROPOLIS 1
DEONAR PADA ROAD, DEONAR VILLAGE, MUMBAI
MAHARASHTRA, INDIA - 400088**

Movenpick Hotels and Resorts Management (India) Pvt. Ltd.

Registered Office | 4th FLOOR, KAVERI TOWER, 211, POCKET - 6, SECTOR - D, VASANT KUNJ,
NEW DELHI – 110 070 | INDIA | Phone No. - 011-26136830

CIN: U55101DL2011FTC229356

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EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

ITEM NO. 2 AND 3

Pursuant to the provisions of Section 59(c)(i) of Insolvency and Bankruptcy Code 2016 with Rules made there under, and Article no. 112 of the Articles of Association of the Company, approval of the members in the Annual General meeting is required to pass the resolution for Commencement of Voluntary Liquidation and appointment of Voluntary Liquidator in item 2 and 3 as stated in the Notice by way of a Special resolution for Consent of the Members of the company.

Mr. Ashok Kumar Verma, as a 'Voluntary Liquidator' of the Company to take charge, as Voluntary Liquidator (including revocation of all the powers delegated to him and taking the possession of books, documents, papers and accounts relating to winding up of the Company), for the purpose of completing the winding up the affairs and distributing the assets of the Company with such powers to be exercised by him as detailed in the resolution proposed to approved by the contributories of the Company.

Mr. Ashok Kumar Verma, Voluntary Liquidator, proposed to be paid a remuneration of Rs. 4,00,000/ (Indian Rupees Four lacs only) + GST for the said services, in addition to the expenses including filing fees / compounding fees and other additional fees, if any, publication cost in newspaper and in Gazette, etc., to be incurred for this purpose.

In this regard, the Company had received consent letter from Mr. Ashok Kumar Verma, to act as Voluntary Liquidator of the Company.

Documents relating to appointment of Mr. Ashok Kumar Verma, proposed voluntary liquidator are available for inspection at the registered office of the Company during working hours of the Company.



ITEM NO. 4

Upon the passing of this Special Resolution, all powers of the Board of Directors, Key Managerial Personnel and the members of the Company as the case may be, shall cease to have effect and shall be vested in the liquidator for the purpose of carrying out his duties and functions as a liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto as may be applicable to effectively wind up the affairs of the Company under the Insolvency and Bankruptcy Code, 2016 and Regulations made there under from time to time and to enable the new Liquidator for this transition and to comply with the provisions of the applicable incidental to the liquidation of this Company and to complete the liquidation process.

**CERTIFIED GTRU COPY
MOVENPICK HOTELS AND RESORTS
MANAGEMENT (INDIA) PRIVATE LIMITED**



Rajat

**RAJAT ROY
(Director)**

DIN: 03232378

**Add: 1403 ATLANTIS RAHEJA ACROPOLIS 1
DEONAR PADA ROAD, DEONAR VILLAGE, MUMBAI
MAHARASHTRA, INDIA - 400088**

Date: 01.08.2023

To,

**Mr. Ashok Kumar Verma
Voluntary Liquidator**

Address: 13B, 2nd Floor, Above Central Bank of India,
Netaji Subhash Marg, Daryaganj,
New Delhi-110002
Email Address: ashokvermafcs@yahoo.com
Contact No. 9811127616
Registration No.: IBBI/IPA-002/IP-N00591/2018 - 19/11847

Subject: Your appointment as Voluntary Liquidator

Dear Sir,

This is with reference to the special resolution passed by Members in their Annual General Meeting of the company held on Tuesday, 1st August, 2023, at 11.30 A.M at the registered office of the company. We are pleased to inform you that you have been appointed as Voluntary Liquidator of the Company for the purpose of the voluntary winding up of the affairs of the company on a consolidated fees of Rs.4,00,000/- (Indian Rupees four lakhs thousand only) plus GST and other cost incurred and out of pocket expenses incurred including filing fees and other additional fees, if any, publication cost in news paper and in Gazette, etc., to be incurred for this purpose on behalf of the company.

This is a formal intimation for your records and taking charge.

Thanking you,
Yours Faithfully


RAJAT ROY
(Director)
DIN: 03232378

